

S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-06-2024 AT 10:30 AM**

**CP(IB) No.203/7/HDB/2022
AND
IA (IBC) 513 & 698/2024 in CP(IB) No.203/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Gati Infrastructure Bhasmeyer Power Private Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 513/2024

Orders not pronounced. For orders on 26.06.2024.

IA (IBC) 698/2024

Learned Counsel Mr Nikhil Jha, for Resolution Professional present through Video Conference. Matter passed over.

Matter called again.

“ Order on issuance of notice to the 1st Respondent”

Perused the application filed by the Resolution Professional and the COC resolutions.

Though there is no specific provision in IBC or Regulation whereby this Tribunal can direct the person to mandatorily submit resolution plan pursuant to Form-G, in view of the peculiar facts and circumstances of this case, we order notice, to be taken to the first respondent, for the limited purpose of ascertaining whether the first respondent is interested in the “on-going CIRP” of the Corporate Debtor. Call on 26.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)